

**GOVERNMENT OF INDIA
WOMEN AND CHILD DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:2721
ANSWERED ON:07.02.2014
LAW FOR PROTECTION OF TRAFFICKED WOMEN
Sivasami Shri C.

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government proposes to enact a separate law for protection of trafficked women in the country;
- (b) if so, the details thereof;
- (c) whether the National Commission for Women has also recommended a similar law for the purpose; and
- (d) if so, the details thereof and the steps taken by the Government in this regard so far?

Answer

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

(a) & (b): No, Madam. There is already Immoral Traffic (Prevention) Act, 1956 supplemented by Indian Penal Code prohibiting trafficking in human beings, including children, for purpose of prostitution which lay down procedures.

(c) & (d): The National Commission for Women (NCW) while conveying its views on review of Immoral Traffic (Prevention) Act 1956 opined that a fresh legislation focusing on all aspects of human trafficking with stringent penalties for traffickers is required. However, no fresh Bill has been suggested by the NCW.